IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

37. **IA 1382(MB)2024 IN**
C.P. (IB)/03(MB)2024

CORAM:

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

MS. ANU J. SINGH
MEMBER (Technical)

ORDER SHEET OF THE HEARING HELD ON **23.04.2024**

NAME OF THE PARTIES: Small Industries Development Bank Of India
Vs
Anand Patidar

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

O R D E R

1. Ms. Pinki, Ld. Counsel for the RP present. None for the Financial Creditor and Respondent.
2. Counsel for the RP is directed to serve a copy RP's report to the Respondent and Financial Creditor and file proof of service.
3. Registry is directed to issue Court Notice to the Respondent/Personal Guarantor clearly indicating the next date of hearing and filing reply. Counsel for the Respondent is directed to file reply to that RP report within a period of fifteen days.
4. List this matter for hearing on **11.06.2024.**

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

SVR